

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD

Original Application No. 687 of 2001

Allahabad this the 19th day of March, 2002

Hon'ble Mr. Rafiquddin, Member (J)
Hon'ble Mr. C.S. Chadha, Member (A)

Keshav Singh Yadav, a/a 55 years, Son of Late Santlal
Yadav, Posted as Joint Excise Commissioner, Headquarter
Allahabad Resident of 92/122 Darbhanga Colony, Allahabad.

Applicant

By Advocates Shri Sudhir Agarwal
Shri S.K. Mishra

Versus

1. Union of India through the Secretary, Deptt.
of Personnel and Training, New Delhi.
2. The State of U.P. through the Secretary (Appointment)
U.P. Shasan, Lucknow.
3. Union Public Service Commission, Dhaulpur House,
Shahjahan Road, New Delhi.
4. Sri Chandrakant Bhardwaj, a/a 55 years Son of
Sri Rama Shanker Sharma, Posted as Dy. Excise
Commissioner, Meerut.

Respondents

By Advocates Shri K.P. Singh
Shri R.C. Joshi
Shri R.K. Singh Rajput
Shri S. Chaturvedi

O R D E R (Oral)

By Hon'ble Mr. Rafiquddin, Member (J)

The applicant Shri K.S. Yadav has filed
this O.A. seeking direction to the U.P.S.C., New Delhi
to place the list prepared under Rule 4 of I.A.S.
(Appointment by Selection) Regulation 1997 on the

basis of Screening Committee recommendation dated 18.10.2000 in pursuance to the requisition dated 30.10.99 and to quash the same in so far as it has included the name of respondent no.4- Sri Chandrakant Bhardwaj. The applicant further seeks declaration to the effect that the respondent no.4 was an ineligible to be considered for recruitment in I.A.S. of U.P.Cadre from amongst the members of Non State Civil Services and restraining the respondents no.1,2,3 to consider his name for the said recruitment.

2. The applicant has mentioned several grounds in support of his claim which are not necessary to mention in detail because State of Uttar Pradesh vide para-11 of the counter-affidavit has clearly stated that the State Government did not recommend any name of Non State Civil Service Officers for being considered for promotion to I.A.S. cadre for the year 2000, as Govt. of India determined the vacancy as nil for the year 2000 for recruitment to I.A.S. from Non State Civil Service Officer. In view of this assertion the O.A. is become infructuous and dismissed, as no cause of action arises to the applicant. No order as to costs.

Member (A)

Member (J)

|M.M.|